

आयकर अपीलीय अधिकरण “राईपूर” न्यायपीठ पुणे में ।  
IN THE INCOME TAX APPELLATE TRIBUNAL “RAIPUR” BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI R.S. SYAL, VICE PRESIDENT  
AND SHRI PARTHA SARATHI CHAUDHURY, JM

आयकर अपील सं / ITA No.194/RPR/2018

निर्धारण वर्ष / Assessment Year : 2010-11

Naveen Kumar Patel,  
C-105, Sector – 2,  
Devendra Nagar,  
Raipur (C.G.) – 492 001.

.....अपीलार्थी / Appellant

PAN : AZVPP8736C.

बनाम / V/s.

The Income Tax Officer,  
Ward 3(3), Raipur.

.....प्रत्यर्थी / Respondent

Assessee by : None.  
(Withdrawal application filed.)

Revenue by : Shri Gitesh Kumar.

सुनवाई की तारीख / Date of Hearing : 22.01.2021  
घोषणा की तारीख / Date of Pronouncement : 22.01.2021

**आदेश / ORDER**

This appeal by the assessee is directed against the order passed by the Commissioner of Income Tax (Appeals)- I, Raipur on 08.08.2018 in relation to the assessment year 2010-11.

2. Before us, the assessee has filed a letter dated 05.01.2021 seeking withdrawal of the appeal. The relevant contents of such letter reads as under :

*“1. That being aggrieved with order of Commissioner of Income-tax (Appeals)-I, Raipur dt. 08.08.2018 in appeal no. 238/17-18 for the A.Y. 2010/11 arising out of assessment order passed under section 147 r.w.s. 143(3) on 10.10.2017, I had filed an appeal before hon'ble ITAT, Raipur Bench on 15.10.2018. Copies of Form No. 36 and acknowledgement of filing appeal on 24.06.2016 are enclosed.  
2. That later on I had decided to opt "Visad Se Vishwas Scheme' 2020" (VSVS) to settle issue of disputed tax involved in the impugned appeal for the A.Y.*

2010/11 and accordingly, I had filed declaration in Form-1 and Form-2 prescribed under VSVS on 21.03.2020 before PCIT, Raipur-1. Copies of Form-1 and Form-2 are enclosed.

3. That after due verification of my declaration filed under VSVS, Form-3 issued to me on 18.12.2020 by PCIT, Raipur-1 for the A.Y. 2010/11 in respect of impugned appeal. Copy of Form-3 is enclosed.

4. In view of precondition for filing Form-4 before the PCIT that to obtain appeal withdrawal order from the concerned appellate forum in respect of appeal to be settled under VSVS, I am hereby requesting your honour to kindly permit me to withdraw appeal no. 194/RPR/20 18 for the A.Y. 2010/11.

In view of all above, your honour is kindly requested to issue me appeal withdrawal order in respect of impugned appeal for the A.Y. 2010/11 at the earliest so that I can file Form-4 before PCIT within the prescribed time.

3. The ld. DR did not raise any objection to the withdrawal of the appeal filed by the assessee. As such, the assessee is permitted to withdraw the appeal.

4. In the result, the appeal is dismissed as 'withdrawn'.

Order pronounced in the open Court on 22<sup>nd</sup> January, 2021.

**Sd/-**  
**(PARTHA SARATHI CHAUDHURY)**  
**JUDICIAL MEMBER**

**Sd/-**  
**(R.S. SYAL)**  
**VICE PRESIDENT**

पुणे / Pune; दिनांक / Dated : 22<sup>nd</sup> January, 2021.  
Yamini

**आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A)-1, Raipur.
4. The Pr.CIT – 1, Raipur, (C.G.)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "राईपूर" बेंच, पुणे / DR, ITAT, "RAIPUR" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary  
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.